

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.106
IB-908/ND/2020
IA (Dis.)/08/2024

IN THE MATTER OF:
M/s. Samtex Desinz Pvt. Ltd.

...PETITIONER

Section
U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Siddharth Shankar, Adv.
Sharique Ajmal.

For the Liquidator

:Mr. Vimal Kumar (Liquidator)

For the Respondent/Corporate Debtor :

ORDER

IA(Dis.)/08/2024

This is an application filed under Section 54 (1) of IBC read with Regulation 45(3)(b) IBBI (Liquidation Process) Regulations, 2016, seeking dissolution of the Corporate Debtor.

Heard the Ld. Counsel for the Liquidator. Issue notice to the Suspended Management for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **13.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)